

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3912**  
(TO BE ANSWERED ON 18.03.2020)

**PUBLIC ENTERPRISES SELECTION BOARD**

**3912. SHRI POTHUGANTI RAMULU:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether it is a fact that the appointment for various key posts of various Public Sector Units (PSUs) are being looked after/done by the Public Enterprises Selection Board (PESB) and if so, the details thereof;
- (b) the criterion regarding selection of Chairman and Members of PESB including terms of reference;
- (c) whether any complaints have been received from the individuals regarding procedure/selection being implemented by PESB and if so, the details thereof;
- (d) the manner in which it is ensured that the selections made by PESB are in transparent and crystal clear methods; and
- (e) whether the Government has any plan to evolve a method of introduction of live video camera and if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) to (e): PESB has been set up under Government Resolution No. 27(21)-EO/86(ACC) dated 03.03.1987 as an expert body to evolve a sound managerial personnel policy for the Public Sector Enterprises and, in particular, to advise the Government on appointments to management posts. The constitution of the PESB, eligibility criteria and procedure for selection of its Chairperson and Members, their terms and conditions of service, objectives and functions of PESB are given in the aforesaid Resolution, as amended from time to time. As per this Resolution, the Chairperson and Members of PESB shall be persons who have had a long and distinguished career in management of public or private corporations or public administration and have a proven record of achievements, preferably, in the field of personnel, finance, production or marketing.

PESB is responsible, inter alia, for the selection of personnel in the posts of Chief Executives and Functional Directors in Central Public Sector Enterprises (CPSEs). The PESB, in discharge of its functions, is guided by the selection policy, as laid down in the Government Resolution dated 03.03.1987 and guidelines issued by the Government from time to time.

A representation dated 03.02.2020 has been received with regard to the procedure followed/selection made by PESB.

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